

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

M.A No. 392/1997 *s* OA 553/97
O.A.S.R. No. 817/97.

Date: April 30, 1997.

Between:

B. Madhusudana Rao. .. Applicant.
and

1. The Superintendent of Post Offices, Amalapuram Division, Amalapuram, East Godavari Dt.
2. The Post Master General, Visakhapatnam Region, Visakhapatnam.
3. Sri Basava Pattabhiramiah Respondents.

Counsel for the Applicant: Sri S. Ramakrishna Rao.

Counsel for the Respondents: Sri V. Rajeswara Rao.

CORAM:

HON'BLE SHRI JUSTICE K.M. AGARWAL, CHAIRMAN.

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A)

O R D E R.

(as per Hon'ble Shri Justice K.M. Agarwal, CHAIRMAN)

...

We allow the application for dispensing with the filing of the Notification which is not challenged though relied upon and direct the office to register the case as O.A., during the course of the day.

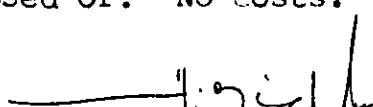
The learned counsel for the applicant is also heard on admission. It appears from the allegations made in the application that a representation has been made to the respondents which is still pending with the 2nd respondent.

: 2 :

We are, therefore, of the view that this O.A., can be disposed of at the admission stage itself by directing the 2nd respondent to dispose of representation of the applicant within a specified time. Accordingly, this O.A., is hereby disposed of by directing the 2nd respondent to dispose of the representation of the applicant dated 27--1.1997 within a period of three months from the date of receipt of a copy of this Order.

The learned counsel, Mr. V.Rajeswara Rao for the Respondents also undertakes to inform the 2nd Respondent to dispose of the representation of the applicant expeditiously and as far as possible within a period of three months from the date of receipt of a copy of this Order.

With the above direction the O.A., is disposed of. No costs.

 
K.M.AGARWAL
Chairman.

Date: 30-4-1997

Dictated in open Court.

sss.


Amrit
25/4/97
Deputy Registrar (WDC)

M.A.392/97
O.ANO.533/97

To

1. The Superintendent of Post Offices,
Amalapuram Division,
Amalapuram, East Godavari Dist.
2. The Postmaster General,
Visakhapatnam Region, Visakhapatnam.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.Officer, CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One copy spare.

pvm.

SP/5/97
I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

K. M. Agarwal
THE HON'BLE MR. JUSTICE M. G. CHALDARI
~~VICE-CHAIRMAN~~

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 30 - 4 - 1997

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. NO.

in
O.A. No. 553/97

T.A. No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

